

Central Administrative Tribunal  
Principal Bench

O.A. No. 2233 of 2002

New Delhi, this the 27th day of August, 2002

HON'BLE MR.KULDIP SINGH, MEMBER (J)

Ms. Birmati,  
W/o Shri Umed Singh,  
R/o H.No. 2513/192  
Tri Nagar  
New Delhi-110035

...Applicant.

(By Advocate: Dr. Surat Singh)

Versus

1. Govt. of NCT of Delhi,  
Through Chief Secretary,  
5, Sham Nath Marg,  
New Delhi.
2. Director,  
Dept. of Training & Technical Education,  
Muni Mayaram Marg, Near T.V. Tower,  
Pitampura, New Delhi-110088
3. Principal,  
Kasturba Polytechnic for Women,  
Pitampura,  
New Delhi

..Respondents

ORDER(ORAL)

Applicant is claiming temporary status/regularisation for service rendered by him. The facts as alleged in brief are that the applicant was appointed as casual labourer as Attendant in 1998 and stated to be working with the respondents till date. The applicant had earlier approached this Tribunal for regularisation of his services vide order dated 5.3.2002 in OA 609/02, directing the respondents to consider the representations of the applicant and pass a reasoned and speaking order expeditiously within a period of two months from the date of receipt of a copy of this order. In pursuance of the same, respondents have passed an order dated 23.5.2002 (A-2). Dealing with the applications for regularisation

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of the services of the applicant, respondents had replied to the same vide order dated 23.5.2002. Relevant portion of that order reads as under:

Therefore, in view of the above stated guidelines the request of Smt. Birmati for regularisation of her services cannot be acceded to in the Community Polytechnic however, regarding 8 permanent posts of attendant-cum-Chawkidars, recruitment would be done by the Govt. of NCT of Delhi on the basis of RR finalised and as and when NOC from concerned department is received. As regards payment of remuneration, she will be entitled to payment of remuneration in accordance with the guidelines issued by Ministry of Human Resources Development for the scheme of Community Polytechnic. She may be paid her remuneration accordingly within a week from the date of issue of this order.

2. The applicant now seeks a direction to the respondents to the effect that as and when the respondents proposed to fill up the vacancies, his name also be considered. Keeping in view this prayer of the applicant, I think this OA can be disposed of with a direction to the respondents that whenever respondents intend to fill up permanent post of Attendant or Chowkidar, they shall also consider the case of the applicant in accordance with the Recruitment Rules in case applicant applies for the same. He is not entitled to any other relief.
3. OA is accordingly disposed of with the above observation. No costs.



(Kuldip Singh)  
Member(J)

/kd/